

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 713/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT  
MEMBER (J)


SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)


ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 16.01.2018

NAME OF THE PARTIES: Trans Asian Shipping Services Pvt. Ltd.  
V/s  
Guru Synthetics Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	Vaishali Talele V/b decessor.	Advocate Corporate lawyer	
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2	Kumar Korhori ilb Callidus legal	Advocate for Operational creditor	
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**ORDER**

**T.C.P No. 713/I & BC/NCLT/MB/MAH/2017**

1. The Learned Representatives of both the sides are present.
2. The Withdrawal Memo has been placed on record wherein the Petitioner is seeking permission to Withdraw the current Company Petition as the matter has been Amicably Settled amongst the parties outside the Court. Granted.
3. This C.P. is disposed of as Withdrawn. To be consigned to the records.

Sd/-

**Bhaskara Pantula Mohan**  
**Member (Judicial)**  
**16.01.2018.**

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Sd/-

**M.K. Shrawat**  
**Member (Judicial)**

**BEFORE THE HON'BLE NATIONAL COMPANY LAW  
TRIBUNAL, BENCH AT MUMBAI  
C.P. (IB) (TCP) /713/ OF 2017**

**M/S TRANS ASIAN SHIPPING  
SERVICES PVT. LTD.**

XIV/396, Trans Asia Corporate park,  
Sea Port Airport, Chitterhukara,  
Kakkanad, Cochin- 682037

**...OPERATIONAL CREDITOR**

**VERSUS**

**M/S GURU SYNTHETICS PVT. LTD.**

41, Pal House, Marol Co-op. industrial estate,  
Andheri-Sakinaka Road, Andheri(East),  
Mumbai 400059.

**...CORPORATE DEBTOR**

Sub: **WITHDRAWAL MEMO**

Sir,

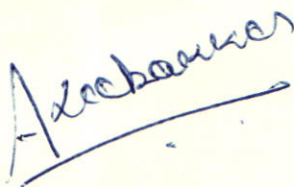
Be pleased to allow the Operational Creditor to withdraw the current Company Petition as the matter has been amicably settled amongst the parties outside the court.

Request you to kindly grant us permission to do the same.

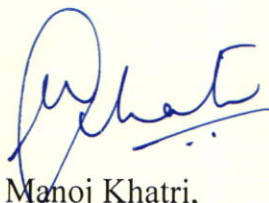
Place: Mumbai

Date: 19<sup>th</sup> December, 2017.

Thank you.

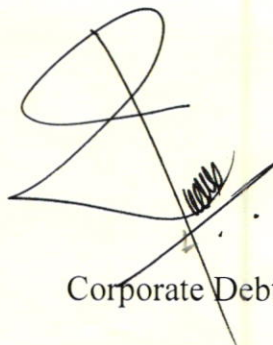


Operational Creditor



Manoj Khatri,

Advocate for Operational Creditor.



Corporate Debtor



Reshant Shah,

Advocate for Corporate Debtor.